

ITEM NO.301 Court 1 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) .....Diary No(s).5499/2022

(Arising out of impugned final judgment and order dated 10-02-2022 in CRMBA No.13762/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow)

JAGJEET SINGH & ORS. Petitioner(s)

VERSUS

ASHISH MISHRA @ MONU & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.31523/2022-EXEMPTION FROM FILING O.T. and IA No.31520/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.31522/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Dushyant Dave, Sr.Adv.  
Mr. Prashant Bhushan, AOR  
Mr. Rahul Gupta, Adv.  
Mohd. Amaan, Adv.  
Mr. Shashank Singh, Adv.  
Ms. Alice Raj, Adv.  
Ms. Neha Sangwan, Adv.

For Respondent(s) Ms. Ruchira Goel, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel appearing on behalf of the petitioners.

The application for permission to file the special leave petition is allowed.

Issue notice.

Dasti, in addition, is permitted.

.....2/-

**Ms. Ruchira Goel, learned counsel, appears and accepts notice on behalf of respondent No.2 - State of Uttar Pradesh.**

**Respondent No.2 - State of Uttar Pradesh is directed to file a detailed counter affidavit.**

**List on 24.03.2022.**

**(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR**

**(R.S. NARAYANAN)  
COURT MASTER (NSH)**